

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 142
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/petitioner

v.

Basic India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 07.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Ms. Medha Tandon & Ms. Seema Jangid, Advs.

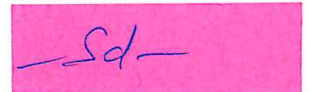
For Warehousing Corporation

Ms. Rakshita Goyal, Adv. For Ms. Manisha Agrawal
Narain, Advs.

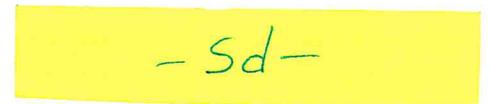
ORDER

On the request made by the counsel for the non applicant the hearing is deferred as the arguing counsel-Mr. Abhay Gupta had to rush out of Delhi on account of some emergency.

List for further consideration on 29.11.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)